

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:242

ANSWERED ON:16.12.2004

COMMERCIAL USE OF ENCROACHED LAND AT AIRPORTS

Chowdhury Shri Adhir Ranjan;Singh Shri Uday

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Union Government has recently taken initiatives to make the commercial use of encroached land at major airports in the country;
- (b) if so, the details thereof;
- (c) whether most of the airports in the country run by AAI are not profit earning;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the extent to which the commercial use of encroached land at major airports will be helpful in making the loss suffering airports viable?

Answer

MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c), (d) & (e):- A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d) & (e) of Lok Sabha () Starred Question No.242 for answer on 16.12.2004 regarding Commercial use of Encroached Land at Airports.

(a):- No, Sir.

(b):- Does not arise.

(c):- Yes, Sir.

(d):- Out of the 126 airports managed by Airports Authority of India (AAI), only 10 airports/ Civil Enclaves made profits during 2003-04. Rest of the airports incurred loss to the tune of Rs.275 crores. The major reason for incurring losses at the airports is due to very low traffic at these airports.

(e):- Major airports like Mumbai and Hyderabad, where encroachments exists, are already viable airports making profit. At other major airports, impact of removal of encroachment on commercial viability of airport will be dependent on potential, demand and extent of possibility of using the land for commercial purposes.